

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 159/TT/2023

- Subject** : Petition for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of nine assets under “Northern Region System Strengthening Scheme XXXIV” in the Northern Region.
- Date of Hearing** : 27.9.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Ajmer Vidyut Vitran Nigam Limited and 15 others
- Parties Present** : Shri B. B. Rath, PGCIL
Shri Zafrul Hasan, PGCIL
Ms. Supriya Singh, PGCIL
Shri Vivek Singh, PGCIL

Record of Proceedings

The representative for the Petitioner made the following submissions:

- a. The instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Asset-1: LILO of Gladni-Hiranagar 220 kV S/C line at 400/220 kV Samba (POWERGRID) Sub-station (the lines are to be terminated at existing 220 kV line bays at Samba Sub-station), Asset-2: LILO of 400 kV Amritsar-Hamirpur Line at Jalandhar (One circuit of Parbati Pooling Station-Amritsar Line), Asset-3: 2 nos. of 220 kV Line bays at Bhinmal Sub-station, Asset-4: LILO of Agra Bharatpur 220 kV S/C Line at Agra (POWERGRID) Sub-station along with line bays, Asset-5: Associated bays of “1X315 MVA 400/220 kV ICT” at Agra Sub-station (ICT shifted from Ballabgarh), Asset-6: Associated bays of “1X315 MVA 400/220 kV ICT” at Kaithal Sub-station (ICT shifted from Ballabgarh); and Asset-7: 2 numbers 220 kV bays at Kaithal Sub-station, Asset-8: 1X315 MVA 400/220 kV ICT at Agra Sub-station (Only ICT shifted from Ballabgarh Sub-station covered under Rihand Transmission System), Asset-9: 1X315 MVA 400/220 kV ICT at Kaithal Sub-station (Only ICT shifted from Ballabgarh Sub-station covered under Rihand Transmission System) under “Northern Region System Strengthening Scheme XXXIV” in the Northern Region.



- b. The entire project has been covered under the instant petition.
- c. The Commission vide order dated 31.8.2021 in Petition No. 105/TT/2020 had directed the Petitioner to submit the RCE approved by the Competent authority. The said information, including the procedure followed, has been filed. Therefore, the variation in the cost may be allowed.
- d. The information sought in the technical validation letter has been filed vide affidavit dated 20.9.2023. None of the Respondents have any reply in the matter.

2. In response to the query of the Commission regarding the competent authority to approve the cost variation, the Petitioner submitted that CMD is competent authority if the project cost is lower than Rs.1000 crore and the cost variation is upto 10% of the total project cost. In the instant matter, the total cost variation is 4.56%. Therefore, the CMD is the competent authority to approve the RCE in the instant case and prayed to consider the RCE instead of FR cost.

3. The Commission directed the Petitioner to submit the supporting documents relating to ACE claimed beyond the cut-off date and the details of court orders, if any.

4. After hearing the Petitioner, the Commission directed the Respondents to file their replies by 25.10.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 2.11.2023. The Commission also observed that the due date for filing the reply and rejoinder should be strictly adhered to, and no extension of time will be granted.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

